

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A.S.R. 1499/99
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in

O.A.No. 1628/97

Date of Order : 17.9.99

BETWEEN :

| | |
|----------------------------|----------------------|
| 1. B.Sri Rama Murthy Naidu | 7. Ch.Thrinagha Rao |
| 2. B.S.V.Srinivasa Rao | 8. S.V.S.Nagaraju |
| 3. Chandran Behra | 9. B.Surya Rao |
| 4. J.Venkata Rao | 10. G.Rama Rao |
| 5. V.Nagasatya Rao | 11. K.Ramana Rao |
| 6. T.Venkata Rao | 12. M.Krishna Murthy |

.. Applican~~ts~~s

AND

1. The Chief General Manager,
Telecommunications,
A.P.Circle, Doordarshan
Bhavan, Hyderabad.
2. The General Manager,
Telecommunications,
Visakhapatnam Area,
Visakhapatnam.
3. The Telecom District Engineer,
Srikakulam.
4. The Superintendent-in-charge,
Central Telegraph Office,
Srikakulam.

.. Respondents.

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Counsel for the Applicants .. Mr.J.V.LakshmanaRao

Counsel for the Respondents .. Mr.B.N.Sharma

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (J) X

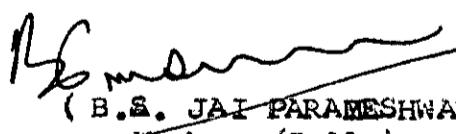
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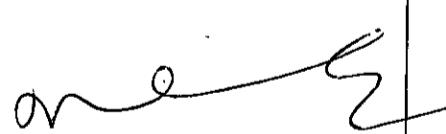
Mr.Yogender Singh for Mr.J.V.Lakshmana Rao, learned
counsel for the applicant and Mr.B.N.Sharma, learned
standing counsel for the respondents.

2. The applicants have filed this R.A. praying to
review the order dated 8.3.99 passed in O.A. It is their
contention that they should have been given 1/30th minimum
scale of pay from the date of their initial engagement.

3. In para-4 of the order we have discussed and given
reasons as to why they should be given the minimum scale of
pay only from 19.1.98.

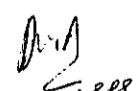
4. Hence we find no error apparent on the face of the
record warrenting review. R.A. is dismissed. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)
17.9.99


(R. RANGARAJAN)
Member (Admn.)

Dated : 17th September, 1999

(Dictated in Open Court)


R.R.
1999

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